

MR. CHAIRMAN: Motion moved:

"That the Bill be passed".

SHRI BHOGENDRA JHA: The Government has moved the Bill to cancel the previous notifications calling for general elections in Punjab. The evasive reply given by the Minister will not do here. Tomorrow is the last day of the Session. Thereafter, 11th November, 1991 is the last day for the President's rule in Punjab. So, I do not require any reply from him. But I feel that if not today, at least by tomorrow, the whole country must be told through this House, preferably by the Prime Minister or the Home Minister that the elections shall be held in Punjab. The conditions are to be created there. It is not merely the conditions are to be created but he should say that the conditions shall be created. He should say that with all, out cooperation from the Parties, they will hold the elections.

DR. KARTIKESWAR PATRA (Balasore): I beg to know from the Hon. Minister one or two things.

I want to know from the Hon. Minister categorically what are the root causes for the situation due to which the elections in Punjab have not taken place.

Who are the terrorists? Why have they become terrorists? What is the percentage of people's support in their favour?

MR. CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted

20.08 hrs.

DEMANDS FOR GRANTS ON ACCOUNT
(PUNJAB), 1991-92

[English]

MR. CHAIRMAN (SHRI SHARAD DIGHE): I shall now put the Demands for

Grants for Punjab 1991-92 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1992, in respect of the heads of demands entered in the second column thereof against Demands 1 to 30."

The motion was adopted

20.09 hrs.

THE PUNJAB APPROPRIATION (VOTE
ON ACCOUNT) NO. 2 BILL, 1991

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I beg to move for leave to introduce a Bill provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year, 1991-92.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year, 1991-92."

The Motion was adopted

SHRI SHANTARAM POTDUKHE: I introduce* the Bill.

SHRI SHANTARAM POTDUKHE: Sir, I beg to move**

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1991-92, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1991-92, be taken into consideration."

The motion was adopted

MR. CHAIRMAN (SHRI SHARAD DIGHE): The House will now take up Clause-by-Clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill".

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. CHAIRMAN: The question is

"That Schedule, Clause 1, the Enacting Formula and the Long Title stand part of Bill.

The motion was adopted

The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI SHANTARAM POTDUKHE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed

The motion was adopted

MR. CHAIRMAN: Now, the House will take up Matters under Rule 377.

21.10 hrs.

MATTERS UNDER RULE 377

- (I) Need to look into the grievances of the workers of Orient Paper Mills at Brajarajnagar in Orissa

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Chairman, Sir the Orient Paper Mills at Barajaraj Nagar is one of the oldest and important industries in Orissa. Due to the sincere and hard labour of the workers, this industry has all along been running on profit. But the workers of this factory are not being looked after properly. Their demand for payment of 20 per cent bonus has not been conceded by the management. This matter is pending before the Industrial Tribunal since long.

Secondly, the management has penalised the workers by deducting their one day's salary as they stayed away from duty on hearing of the news of the assassination of former Prime Minister Shri Rajiv Gandhi, to observe condolence day. Such attitude of the management is causing serious resentment and anguish among the workers of this factory.

I would, therefore, request the Union Government to take appropriate action in this regard urgently.